

12-26 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF ARCHAEO-
LOGY

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move:

"That in pursuance of paragraph 1(g) of the Ministry of Education and Scientific Research Resolution No. F.11-10/57-C.1, dated the 26th February, 1958, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Central Advisory Board of Archaeology, for the unexpired portion of the term ending on the 31st July, 1961, subject to the other provisions of the said Resolutions."

Mr. Speaker: The question is:

"That in pursuance of paragraph 1(g) of the Ministry of Education and Scientific Research Resolution No. F.11-10/57-C.1, dated the 26th February, 1958, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Central Advisory Board of Archaeology, for the unexpired portion of the term ending on the 31st July, 1961, subject to the other provisions of the said Resolutions."

The motion was adopted.

12-27 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTY-FOURTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fifty-fourth Report of the

Business Advisory Committee presented to the House on the 19th August, 1960."

Mr. Speaker: Motion moved:

"That this House agrees with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 19th August, 1960."

Shri Braj Raj Singh: One thing is not clear in the report. For the Companies (Amendment) Bill, 1959, as reported by the Joint Committee, for the general discussion, two days have been allotted. What about the clause-by-clause consideration?

Mr. Speaker: That will be in the next session. If hon. Members have general discussion during this Session, then, in the light of the discussion that takes place, they can table amendments, and they can come prepared to get along with the clause-by-clause consideration in the next Session.

Shri Ranga (Tenali): Can we not have more time than two days for the general discussion?

Mr. Speaker: We shall see if more than two days are necessary.

Shri Naushir Bharucha (East Khadesh): The House should be prepared to sit for an additional day.

Mr. Speaker: If it is necessary, and a large number of hon. Members want to participate, then, we shall see.

The question is:

"That this House agrees with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 19th August, 1960."

The motion was adopted.